

**IN THE NATIONAL GREEN TRIBUNAL, EASTERN
ZONE BENCH, KOLKATA**

**(An application under Section 25 of the National Green
Tribunal Act, 2010)**

EXECUTION APPLICATION No. 01 ²⁰²⁶/₂₀₂₅

Arising Out of

ORIGINAL APPLICATION No. 193/2024

Madanmohan Rout ... Applicant/Decree Holder

V e r s u s

State of Odisha and others ... Respondents/Judgement Debtor

ADVOCATE FOR APPLICANT

Afraaz Suhail

Enrollment Number- o/367/2017

Address- Jobra Majhi Sahi, Cuttack-753003

Email-afraazsuhail4@gmail.com

IN THE NATIONAL GREEN TRIBUNAL, EASTERN ZONE

KOLKATA

(An application under Section 25 of the National Green Tribunal

Act, 2010)

Execution Application. No. OF 2025

Arising out of

ORIGINAL APPLICATION 193/2024

Madanmohan Rout ... **Applicant/Decree Holder**

V e r s u s

State of Odisha and others ...**Respondents/Judgement Debtor**

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KOLKATA

Date 7/09/2025

SYNOPSIS

The present Execution Application under Section 25 of the National Green Tribunal Act, 2010 arises out of the order dated 04.04.2025 passed in O.A. No. 193/2024, whereby this Hon'ble Tribunal was pleased to direct the respondents to clean and restore the water body known as "Chandan Pokhari" on or before 31.07.2025. The said water body, situated at Mouza—Gopinathpur, District Puri, is of immense historical and religious significance, being associated with Sri Sri Nilakanteswar Dev and other deities, and is under the supervision of the Sub-Collector, Puri and the Commissioner of Endowments, Odisha. Pursuant to earlier orders, a fact-finding committee was constituted which reported that the water body had been severely polluted, encroached upon, and was being used as a dumping ground for both solid and liquid wastes, thereby reducing its water retention capacity and endangering its utility for farming, fishing, and religious purposes. Hon'ble Tribunal directed to take necessary steps to bring water body to pristine form by 31/07/2025. However, despite the lapse of the deadline, no effective steps have been taken. Encroachments and wastewater discharge continue unabated, and the condition of the water body remains in a deteriorated state. The willful inaction of the respondents constitutes non-compliance of the binding order of this Hon'ble Tribunal,

LIST OF DATES & EVENTS

DATE	LIST OF EVENTS
24/09/2024	Hon'ble NGT issued notices to respondents and directed constitution of a fact-finding committee to ascertain causes of pollution and encroachment over "Chandan Pokhari."
27/12/2024	Collector & District Magistrate, Puri issued a letter directing the BDO, Puri Sadar, to consult with the temple trustees and local stakeholders for implementation of NGT's orders.
29/01/2025	. Meeting convened by BDO, Puri Sadar with temple trustees, local gentry, Sarpanch and officials. Decisions taken for desilting, guard wall construction, outlet drainage, and removal of wastewater discharge.
3/02/2025	District Magistrate, Puri filed an affidavit before NGT enclosing recommendations and action plan for restoration of "Chandan Pokhari."

3/04/2025	Sub-Collector, Puri (Interim Trustee of the deity) wrote to the Commissioner of Endowments, Odisha, seeking action under Sections 25 and 68 of the Odisha Hindu Religious Endowments Act, 1951, for removal of encroachments.
4/04/2025	Hon'ble NGT passed order in O.A. No. 193/2024 directing respondents to clean and restore the water body and remove encroachments, with compliance to be reported by 31.07.2025 .
31/07/2025	Last date of compliance of order dated 4/04/25 passed in OA 193/2024

**IN THE NATIONAL GREEN TRIBUNAL, EASTERN
ZONE BENCH, KOLKATA**

**(An application under Section 25 of the National Green
Tribunal Act, 2010)**

EXECUTION APPLICATION No _____/2025

Arising Out of

ORIGINAL APPLICATION No. 193/2024

In the Matter of:-

1. Madanmohan Rout S/o Late Laxmidhar Rout At/PO-
Gopinathpur PS- Puri Sadar Puri-752002 email- [email-
afraazsuhail4@gmail.com](mailto:afraazsuhail4@gmail.com) **Applicant/Decree Holder**

Versus

1. Sri Nilakanteswar Dev and other deities represented
through Interim Trustee, Sub Collector, Puri At-
Gopinathpur, Puri-752001 Email- Not Avbl.
2. State of Odisha represented through Addl. Chief Secretary
of the Department of Forest, Environment and Climate

Change, At- Sachivalaya Marg, Bhubaneswar-751001 Tel-
0674-2536822 Email- fesec.or@nic.in

3. State of Odisha, represented through Principal Secretary of Panchayati Raj and Drinking Water Department At – Sachivalaya Marg, Bhubaneswar, Pin – 751001 email- prsec.or@nic.in
4. Collector and District Magistrate, Puri, At – Collector Office, Governor's House Road, Puri – 752002 email- dm-puri@nic.in
5. Odisha State Pollution Control Board, represented through the Member Secretary, At – Paribesh Bhawan, A/118, Nilakantha Nagar, Unit - 8, Bhubaneswar – 751012 email- member.secy@ospcboard.org
6. Commissioner of Endowments of Odisha, At- Debottar Bhawan, near Civil Court, BJB Nagar, Bhubaneswar- 751014 Dist- Khurda ec.orissa@gmail.com
7. Block Development Officer Puri Sadar AT- Srikhetra Road, Puri-752002 EMAIL-ori-bpuri@nic.in

8. Superintending Engineer of Drainage Division, At-

Shreevihar, Puri-752003 email-eeddpuri@gmail.com

.....**Respondents/Judgement Debtor**

Most Respectfully Shweth

1. That the present application under Section 25 of the National Green Tribunal Act, 2010, has been filed with a prayer to direct Respondents to comply with the order dated 4/04/2025 passed in Original Application 193/2024. In the order mentioned above, the Hon'ble Tribunal has directed respondents to clean the water body on or before 31/07/2025. True copy of the order dated 4/04/2025 passed in OA 193/2024 has been annexed here as **Annexure 1**
2. The application is being filed under Sections 14, 15, 18, 19, and 20 of the National Green Tribunal Act, 2010, to challenge the significant issue of unwarranted pollution that is caused to "Chandan Pokhari" by illegal dumping of wastes, which is situated over Khata

No. 126 and Plot No. 564, Mouza-

Gopinathpur@Routraypur Dist- Puri.

3. That the present water body in question has both historical and religious importance. The water body in question belongs to a deity, namely Sri Sri Nilakanteswar Dev, and other deities. Though the exact history is still unknown. The said temple was said to be patronized by Sri Chaitanya Mahaprabhu, the great Saint as well as founder of Gaudiya Vaishnavism, who during his time of visit to Puri in the year 1510AD said to have established this temple.
4. That the present water body is under the control of the public deity, namely Sri Nilakanteswar Dev and other deities. The management of the said deity is under the body headed by Sub-Collector Puri and Tehsildar Puri, which is done as per the direction of Addl. Commissioner of Endowments.
5. That vide order dated 24/09/2024, notices were issued to all respondents, and the Hon'ble Tribunal even

directed to constitute a fact-finding committee to report ascertain the exact cause and solution to the pollution caused. The fact-finding committee found that the water body in question is losing its water retention capacity due to uncontrolled pollution and encroachment and is being converted into a dumping yard by dumping all kinds of solid and liquid waste from the nearby areas. It is categorically stated that the water body is being used not only for farming and fishing but also for religious purposes. True copy of the joint enquiry committee report constituted in compliance to the direction of the Hon'ble Tribunal has been annexed here as **Annexure 2**.

6. That an affidavit dated 3/02/2025 was filed by District Magistrate Puri stating that the Collector and District Magistrate, Puri vide its letter dated 27.12.2024 requested the Block Development Officer (BDO), Sadar, Puri to consult with the trustees of Sri Nilakantheswar Dev, households and shops around the

“Chandan Pokhari” and to take steps to implement the order of the National Green Tribunal and thereafter, the Block Development Officer (BDO), Sadar, Puri conducted a meeting with all the stakeholders on 29.01.2025 in the presence of the members of the Trust of Sri Nilakantheswar Dev Temple, Gopinathpur, local gentry, local Sarapanch and PEO, Gopinathpur in his office and the following decisions were taken :-

- a. Weeding and desilting of “Chandan Pokhari” is to be done.
- b. Construction of a guard wall is to be made to protect the “Chandan Pokhari”.
- c. Construction steps are to be done.
- d. Outlet drainage Channel and Culvert is to be constructed for the discharge of water to the Musa River.
- e. Tahasildar, Puri has been requested to conduct an enforcement drive to stop the drainage of wastewater by households and shopkeepers to Chandan Pokhari.

The estimate of the above projects is to be prepared by the Gopinathpur Gramapanchayat.

g. The temple and its properties are under Endowment.

So, Trust is to be requested to obtain necessary permission, and the trust will place funds with the Block Development Officer, Puri, for execution of the above works

7. That the Hon'ble Tribunal, after hearing both the parties and by going through the joint enquiry committee done by District Magistrate Puri and Odisha State Pollution Control Board, was pleased to direct District Magistrate Puri to comply with all the recommendation that was made vide affidavit dated 3/02/2025 hereinabove with regards to restoration of the waterbody in question to its original pristine form and not only about cleaning the waterbody but also removing of encroachments and steps taken in that regard and file affidavit of compliance by 31.07.2025.

True copy of affidavit dated 3/02/2025 has been annexed here as **Annexure 3**

8. That the Hon'ble Tribunal has directed compliance with its order on or before 31/07/2025. Time has elapsed; no steps have been taken by respondents to comply with the order of this Hon'ble Tribunal.
9. That in the meantime, Sub Collector Puri, who is the interim trustee of Respondent No. 1, vide letter dated 3/04/2025, has requested the Commissioner of Endowments, Odisha, to take necessary steps under Section 25 and 68 of the Orissa Hindu Religious Endowments Act, 1951, to demolish illegal encroachment over the alleged water body. Sub-Collector even requested the Commissioner to request the necessary authorities to bring amendments in the Orissa Hindu Religious Endowments Act, 1951, in line with Section 16A of the Lord Jagannath Temple Act, 1955. True copy of the letter dated 3/04/2025 has been annexed here as **Annexure 4**.

10. That nearly five months have passed since the issuance of the aforesaid letter; however, no effective steps have been taken by the respondents to remove the encroachment over the said water body. The discharge of wastewater into the water body by the encroachers continues unabated, and fresh encroachments are also being carried out by the violators. Consequently, the condition of the water body remains deteriorating and is virtually unchanged from its condition before the filing of the Original Application. A true copy of a photograph of the alleged water body has been annexed here as **Annexure 5**.

11. That no steps have been taken by the respondents to restore the water body to its original condition, nor have any measures been initiated to remove the encroachments thereon, even though the said water body is predominantly used for religious purposes.

PRAYER

It is therefore prayed that this Hon'ble Tribunal may graciously please to:

- I. To Penalize the necessary authorities under Section 26 and 28 of NGT Act,2010 for not complying with the direction of the Hon'ble Tribunal within the time frame
- II. Direct respondents to take necessary steps for beautification of the canal as made vide affidavit dated 3/02/2025(Annexure 3), as directed by Hon'ble Tribunal vide order dated 4/04/2025.
- III. Direction may be given to respondents to remove encroachments over the alleged water body in a time-limited manner, as well as direction may be given to immediately stop the disposal of wastewater over the alleged water body.
- IV. Or any other order(s), direction(s) may be passed as deemed fit and proper

And for this act of kindness the applicant shall in duty bound shall ever pray.

Date 1/9/25

Kolkata

By Applicant


Advocate

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

Execution Application No /2025

Arising out of

ORIGINAL APPLICATION No. 193 of 2024

Madanmohan RoutApplicant

Versus

State of Odisha and othersRespondents

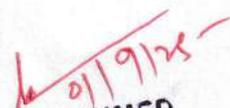
VERIFICATION

I Madanmohan Rout S/o Late Laxmidhar Rout At/PO- Gopinathpur PS- Puri Sadar Puri-752002 do hereby verify and state that the contents of the original application and the facts stated are true to best of my belief. And no material facts which are available to me are being suppressed by me in any manner whatsoever.

Identified by


Advocate


Verificant


SK. OSIUDDIN AHMED
ADVOCATE, NOTARY
CUTTACK, ODISHA, INDIA

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

Execution Application No _____ /2025

Arising out of

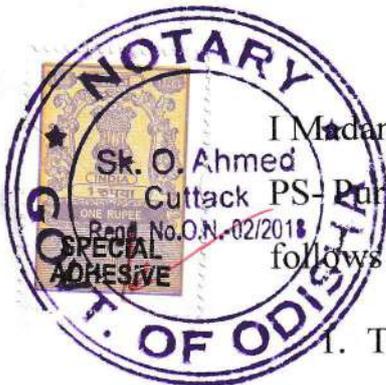
ORIGINAL APPLICATION No. 193 of 2024

Madanmohan RoutApplicant

Versus

State of Odisha and othersRespondents

AFFIDAVIT



I Madanmohan Rout S/o Late Laxmidhar Rout At/PO- Gopinathpur Puri Sadar Puri-752002 herby solemnly affirm and state as follows that,

1. That I am the applicant in this case
2. That the facts stated are true to the best of my knowledge and no materials facts which are available to me are being suppressed by me in any manner whatsoever.

Identified By

[Signature]
Advocate

Madanmohan Rout
Deponent

Solemnly Sworn before

me by.....*M. S. Das*.....

being identified by.....*A. Sahel Ahmed*.....

at Cuttack, dated.....*01/19/24*.....

01/19/24
Sk. Osiuddin Ahmed
NOTARY, CUTTACK TOWN

ANNEXURE 1

Item No.07

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.193/2024/EZ

Madanmohan Rout

Applicant(s)

Versus

Nilakanteswar Dev & Ors.

Respondent(s)

Date of hearing: 04.04.2025

**CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

For Applicant(s) : Mr. Afraaz Suhail, Adv. (in Virtual Mode)

For Respondent(s) : Mr. Satya Brata Mohanty, AGA for R-2,3,4,7 & 8
(in Virtual Mode),
Mr. Dipanjan Ghosh, Adv. for R-5**ORDER**

1. Mr. Afraaz Suhail, learned Counsel is present (in Virtual Mode) on behalf of the Applicant.
2. Affidavit dated 02.04.2025 has been filed on behalf of the Respondent No.4, Collector and District Magistrate, Puri ; the same is taken on record.
3. Mr. Satya Brata Mohanty, learned Additional Government Advocate holding brief of Mr. Partha Sarathi Nayak is present on behalf of the State Respondents, Government of Odisha.
4. Heard Mr. Afraaz Suhail for the Applicant, Mr. Satya Brata Mohanty for the State Respondents and Mr. Dipanjan Ghosh for the Odisha State Pollution Control Board.

(The final order of this case shall be uploaded in the NGT Website by separate sheets of paper)

.....
B. Amit Sthalekar, JM

.....
Dr. Afroz Ahmad, EM

April 04, 2025,
Original Application No.193/2024/EZ
SKB

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.193/2024/EZ

In the matter of:

Madanmohan Rout

S/o Late Laxmidhar Rout

At/PO v- Gopinathpur

PS – Puri Sadar,

Puri - 752002

.... Applicant(s)

Versus

1. Sri Nilakanteswar Dev and other deities

Represented through Trustee

At – Gopinathpur,

Puri – 752001

2. State of Odisha

Represented through Addl. Chief Secretary of
Department of Forest, Environment and Climate Change,

At – Sachivalaya Marg,

Bhubaneswar – 751001

3. State of Odisha

Represented through Principal Secretary of
Panchayati Raj and Drinking Water Department

At – Sachivalaya Marg,

Bhubaneswar,

Pin – 751001

4. Collector and District Magistrate, Puri

At – Collector Office,

Governor House Road

Puri – 752002

5. Odisha State Pollution Control Board

Represented through Member Secretary

At – Paribesh Bhawan,

A/118, Nilakantha Nagar, Unit-8,

Bhubaneswar – 751012

6. Commissioner of Endowments of Odisha

At – Debottar Bhawan,

Near Civil Court, BJB Nagar,

Bhubaneswar – 751014

Dist – Khurda

7. Block Development Officer, Puri Sadar

At – Srikhetra Road,

Puri – 752002

8. Superintending Engineer of Drainage Division

At – Shreevihar,
Puri – 752003

.... Respondent(s)

Date of hearing: 04.04.2025

**CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

For Applicant(s) : Mr. Afraaz Suhail, Adv. (in Virtual Mode)

For Respondent(s) : Mr. Satya Brata Mohanty, AGA for R-2,3,4,7 & 8
(in Virtual Mode),
Mr. Dipanjan Ghosh, Adv. for R-5

ORDER

1. Heard Mr. Afraaz Suhail, learned Counsel for the Applicant appearing in Virtual Mode, Mr. Satya Brata Mohanty, learned Additional Government Advocate appearing (in Virtual Mode) on behalf of the State of Odisha and Mr. Dipanjan Ghosh, learned Counsel appearing for the Odisha State Pollution Control Board.
2. The Applicant has filed the present Original Application seeking a direction to the Respondents to revitalize the water body known as “Chandan Pokhari” by de-silting and removal of water hyacinths and other wild growths with a further direction to take steps for preventing dumping of solid and liquid waste into the said water body.
3. It is stated that there is a water body known as “Chandan Pokhari” situated in Khata No.126, Plot No.564, Mouza-Gopinathpur, Routraypur, Dist-Puri, Odisha. It is stated that the said water body in question belongs to the deity Sri Sri Nilakanteswar Dev and is stated to have been patronized by Sri Chaitanya Mahaprabhu, founder of the Gaudiya Vaishnavism who is said to have visited Puri in 1510 AD and established the said temple.

encroachment and is being converted into dumping yard by dumping all kinds of solid and liquid waste of the nearby areas. It is stated that the water body is used not only for farming and fishing purposes but also for religious purpose.

Opinion of the Local Gentries :-

The Committee discussed with the PRI members and village gentries present there. The village gentries have opined that the Chandan Pokhari was used for “Chapa” for the Deities during Chandan Yatra near about 8 to 10 years ago and the pilgrims were also using for taking bath. The local villagers were using the Chandan Pokhari for bathing purpose. Now it is not used by the local people due to available of pipe water supply in each and every house hold.

Observation :-

The committee observed that the water body is enclosed from three sides by private plots, School and temple premises. Commercial establishment exist on the fourth side along the Bhubaneswar – Puri connecting road near Atharnala Chowk at Puri. It was found that the pond has been fully covered with water hyacinth which restricts the flow of the sunlight and air entering the pond creating an anaerobic condition. Some private houses and private shops are discharging their domestic waste water directly into the pond. They are also dumping the household solid wastes near the pond area. As this area comes under Panchayat jurisdiction and does not come under Puri Municipality for which the solid wastes are not removed regularly. The pond has been severely polluted and it is not in use.

It is a fact that the Chandan Pokhari is not used by Public since last 8 to 10 years. So due to non-use of the said pond, the water is covered with water hyacinth and nobody has taken step for removal of it. It is a fact that the said water body “Chandan Pokhari” belongs to the Deity Sri Sri Nilakantheswar Dev. It may be used for religious purpose by the management of Deity Sri Sri Nilakantheswar Dev.

The Committee suggests that the Chandan Pokhari required immediate renovation.

Recommendation :-

1. *The existing hyacinth shall be removed completely from the pond.*
 2. *The private houses and the private shops shall be instructed to stop discharge of the domestic waste water into the pond.*
 3. *The private houses and the private shops shall also be instructed to stop throwing/dumping of the hoieuse hold and the shop solid waste into the pond.*
 4. *The pond shall be desilted, proper lined embankment shall be provided around the pond so that no outside waste enters into the pond.*
 5. *The pond shall also be provided with an outlet to release the excess water from the pond to nearby drainage system to avoid over flow to the nearby areas during rainy season.”*
7. Perusal of the Enquiry Report shows that the water body in question is losing its water retention capacity due to uncontrolled pollution and encroachment and is being converted into a dumping yard by dumping all kinds of solid and liquid waste of the nearby areas. It is categorically stated that the water body is being used not only for farming and fishing but also for religious purposes.
8. The Inspection Committee in the course of its inspection, also discussed the issues with the Applicant who was present during inspection as also some of the village Gentry like Natabar Rout, Bhimasen Majhi, Biswa Ranjan Behera and Sahadeb Rout who stated that the Chandan Pokhari was used for “Chapa” for the Deities during Chandan Yatra near about 8 to 10 years ago and pilgrims and local villagers were also using the Chandan Pokhari for bathing purposes.
9. The Committee in its report under the heading “Observation” has stated that the waterbody in question is enclosed from three sides by private plots, Schools and temple premises ; commercial establishment exists on the fourth side along the Bhubaneswar-Puri connecting road near Atharnala Chowk at Puri ; it was found

that the pond was completely covered with the water hyacinth which restricts the flow of sunlight and air entering the pond creating an anaerobic condition ; some private houses and private shops are discharging their domestic waste water directly into the pond and are also dumping household solid waste near the pond area. It is also observed that the area falls under the Panchayat jurisdiction and does not come under the Puri Municipality.

10. Further affidavit dated 03.02.2025 has been filed by the Collector, Puri stating that the Collector and District Magistrate, Puri vide its letter dated 27.12.2024 requested the Block Development Officer (BDO), Sadar, Puri to consult with the trustees of Sri Nilakantheswar Dev, PRI Members, households and shops around the “Chandan Pokhari” and to take steps to implement the order of the National Green Tribunal and thereafter, the Block Development Officer (BDO), Sadar, Puri conducted a meeting with all the stakeholders on 29.01.2025 in the presence of the members of the Trust of Sri Nilakantheswar Dev Temple, Gopinathpur, local gentry, local Sarapanch and PEO, Gopinathpur in his office and the following decisions were taken :-

- a. Weeding and De-siltation of “Chandan Pokhari” is to be done.
- b. Construction of guard wall is to be made to protect the “Chandan Pokhari”.
- c. Construction steps is to be done.
- d. Outlet drainage Channel and Culvert is to be constructed for discharge of water to Musa River.
- e. Tahasildar, Puri has been requested to conduct enforcement drive to stop drainage of waste water drainage by hoiseholds and shop keepers to Chandan Pokhari.

- f. The estimate of the above projects is to be prepared by the Gopinathpur Gramapanchayat.
- g. The temple and it's properties are under Endowment. So Trust is to be requested to obtain necessary permission and the trust will place fund to Block Development Officer, Puri for execution of above works.

Copy of the proceedings of the meeting held on 29.01.2025 was also filed at page 66 of the paper book.

11. Further affidavit dated 02.04.2025 has been filed by the Collector, Puri and it is stated that as per the Report of the Block Development Officer, Puri Sadar Block :-

- i) A meeting was convened by the Block Development Officer, Puri with the Trustees of Sri Nilakantheswar Dev, PRI members, local Gentry and stakeholders regarding "Chandan Pokhari" of Gopinathpur.
- ii) The periphery cleaning and site clearance has been started by the Gopinathpur Gram Panchayat.
- iii) The Tahasilder, Puri has initiated the process of enforcement to stop waste water drainage by Households and Commercial Establishments around the Chandan Pokhari into the waterbody.

It is also stated that necessary permission for execution of works like construction of guard wall, construction of steps, outlet drainage channel and culvert for discharge to the Musa River has been sought from the Sub-Collector-cum-Interim Trustee Sri Nilakantheswar Dev Trust Temple by the Block Development Officer, Puri Sadar.

12. It is stated that a Field Visit was conducted by the Sub-Collector, Puri, Block Development Officer, Puri Sadar Block, Tahasildar, Puri Sadar and Revenue Inspector, Biraharekrushnapur on 27.03.2025 in the presence of the Applicant and local gentry and it was observed that cleaning of Chandan Pokhari had been taken up by Gopinathpur Gram Panchayat under Puri Sadar Block by removing the water weeds, water hyacinth and sludge from the Pokhari in question.
13. It is stated that the total area of the pond as per the Revenue records is Ac. 0.97 dec. i.e. about 42.253 sq.ft. approximately under "Jalasaya" kism but there are encroachments along the embankment, the exact extent of which shall be determined only after a thorough demarcation of the plot.
14. The Collector, Puri in its affidavit further stated that the Tahasildar, Puri has been directed to conduct a thorough demarcation and determine the extent of encroachment and the type of encroachment after the end of March 2025. It is stated that persons around the adjoining area of the pond have constructed structures and have also rented out those structures to various shops and commercial establishments who are dumping garbage and waste into the pond along with domestic waste water. It is stated that the Sub-Collector has warned the residents and the shop owners not to throw any garbage or discharge domestic waste water into the pond.
15. It is also stated that since the property belongs to the Deity and it is not Government property, therefore it has been decided to move a request letter to the Commissioner of Endowment, Odisha for taking necessary action as per Hindu Religious Endowment Act. in

respect of the occupants who have constructed structures and are occupying or renting out the property for both residential and commercial purposes by illegally taking possession of the property of the Deity. It is also stated that it has been decided to move the Commissioner of Endowment, Odisha with a request to take necessary steps in terms of Section 25 and 68 of the Orissa Hindu Religious Endowment Act, 1951 for handing over possession of the properties of the Deities to the Interim Trustee and the Interim Trust Board constituted vide order dated 21.09.2024 of the office of the Commissioner of Endowments, Odisha, Bhubaneswar.

- 16. Having gone through the pleadings of the parties and the submissions made by the Counsel and on perusal of the documents on record which have already been extracted hereinabove, we dispose of this Original Application with a direction to the Respondent No.4, Collector and District Magistrate, Puri to complete all the works as contemplated in para 10 hereinabove with regard to restoration of the waterbody in question to its original pristine form not only with regard to cleaning the waterbody but also removing of encroachments and steps taken in that regard and file affidavit of compliance by **31.07.2025**.
- 17. I.As, if any, stand disposed of accordingly.
- 18. There shall be no order as to costs.

.....
B. Amit Sthalekar, JM

.....
Dr. Afroz Ahmad, EM

April 04, 2025,
Original Application No.193/2024/EZ
SKB

ANNEXURE 2

**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA.**

OA No. 193 of 2024/EZ

Madanmohan Rout

...Petitioner

Vs.

Nilakanteswar Dev & others

... Respondents

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02.	Copy of the report of the joint inquiry committee dated 19.10.2024 is annexed and marked as <u>ANNEXURE-A/4.</u>	6-8

Puri

Advocate for the Respondents

Dt.02.12.2024


3/12/24

PARTHA SARATHI NAYAK, AGA

E.No.O-1076/2003, MOB-9437277043



**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA.**

OA No. 193 of 2024/EZ

In the matter of:

Madan Mohan Rout ... Applicant

-Versus-

Nilakantheswar Dev and Ors... Respondents

**COMPLIANCE AFFIDAVIT
ON BEHALF OF COLLECTOR PURI**

I, Sri Siddharth Shankar Swain, aged about 34 years, S/o Subash Chandra Swain, at present working as Collector, Puri At/PO: Puri, Dist. Puri, do hereby solemnly affirm and state as follows:-

1. That I am the Respondent No. 4 in the present petition and duly authorized to swear the present affidavit on its behalf.
2. That the present affidavit is being filed in compliance of the order dated 24.09.2024 passed by this Hon'ble Tribunal.
3. That, pursuant to the order dated 24.09.2024 passed by the Eastern Zonal Bench, Hon'ble Tribunal, a committee was constituted comprising of Senior Scientist, OSPCB, and Collector & District Magistrate, Puri or his representative not below the rank of Additional District Magistrate to



S. Swain
24/09/24

S. Swain

Siddharth S. Swain
COLLECTOR, PURI



visit the site in question and submit its report within four weeks with regard to the allegations made and also suggest remedial measures in this regard.

4. That the Joint Committee comprising of Additional District Magistrate, (General) Puri and Additional Chief Environmental Scientist & Regional Officer, Odisha State Pollution Control Board, Bhubaneswar along with Tahasildar, Puri, Dy. Collector, Judicial, Revenue Supervisor, R.I., ARI of Bira Harekrushnapur inspected the spot in question i.e. "Chandan Pokhari" situated in Mouza-Gopinathpur, Khata No.126, Plot No.564, A0.97 dec, Kisam- Jalsaya- on 19.10.2024 at 12.45 PM. During the visit the petitioner Sri Madan Mohan Rout, village gentries like Natabar Rout, Bhimsen Majhi, Biswaranjan Behera and Sahadeb Rout were also present. Briefly stated, the said Committee has come to the following conclusions;

- a. The water body is enclosed from three sides by private plots, School and temple premises. Commercial establishment exist on the fourth side along the Bhubaneswar – Puri connecting road near Atharnala Chowk at Puri.
- b. The pond has been fully covered with water hyacinth which restricts the flow of the sunlight and air entering the pond creating an anaerobic condition.



S. S. Swain
20/10/24

S. S. Swain

Siddharth S. Swain
COLLECTOR, PURI



- c. Some private houses and private shops are discharging their domestic waste water directly into the pond.
- d. They are also dumping the household solid wastes near the pond area.
- e. As this area comes under Panchayat jurisdiction and does not come under Puri Municipality for which the solid waste are not removed regularly. The pond has been severely polluted and it is not in use.

Remedial Measures

- i. The existing hyacinth shall be removed completely from the pond.
- ii. The private houses and the private shops shall be instructed to stop discharge of the domestic waste water into the pond.
- iii. The private houses and the private shops shall also be instructed to stop throwing/ dumping of the house hold and the shop solid waste into the pond.
- iv. The pond shall be desilted, proper lined embankment shall be provided around the pond so that no outside waste enters into the pond.
- v. The pond shall also be provided with an outlet to release the excess water from the pond to nearby drainage system to avoid over flow to the nearby areas during rainy season.



[Handwritten signature]

[Handwritten signature]

Siddharth S. Swain
COLLECTOR, PURI



Copy of the report of the joint inquiry committee dated 19.10.2024 is annexed and marked as ANNEXURE-A/4.

5. That the deponent craves leave of this Hon'ble Tribunal to add, alter or amend the affidavit if necessary.
6. That the facts stated in this counter affidavit are true to the best of my knowledge and based on records.

Identified by

Siddharth. S Swain

Advocate

DEPONENT

COLLECTOR, PURI

VERIFICATION

I, Sri Siddharth Shankar Swain, aged about 34 years, S/o Subash Chandra Swain, at present working as Collector, Puri do hereby solemnly affirm and verify the contents of paragraph are true to my knowledge and that I have not suppressed any material facts. I sign this verification at my office on 2nd December, 2024.

Puri

Dt.02.12.2024

Siddharth. S Swain

VERIFICANT

COLLECTOR, PURI

CERTIFICATE

Due to non-availability of cartridge papers white thick papers used.

Partha Sarathi Nayak

PARTHA SARATHI NAYAK, AGA

E.No.O-1076/2003, MOB-9437277043



Sahar
20/2/24



Certified that, the above named deponent is personally known to me. The facts stated in this affidavit are true to the best of his knowledge and based on official records. I sign this affidavit today on dated 2nd day of December, 2024 being present in my office chamber.

Sl. No. 2
Dt. 02.12.2024

[Handwritten signature]
2/12/24

Executive Magistrate, Puri.



[Handwritten signature]

FIELD VISIT REPORT OF THE COMMITTEE COMPRISING OF ADM(Gen),PURI, SENIOR SCIENTIST, ODISHA STATE POLLUTION CONTROL BOARD, BHUBANESWAR AS PER ORDER DATED 24.09.2024 OF LEARNED NGT, EASTERN ZONE BENCH, KOLKATTA IN CONNECION WITH O.A NO. 193/2024/EZ FILED BY MADANMOHAN ROUT -VRS- SRI NILAKANTESWAR DEV & OTHERS.

In pursuance of order dated 24.09.2024 of Hon'ble NGT, Eastern Zone, Bench, Kolkatta in O.A. No. 193/2024/EZ filed by Madan Mohan Rout -vrs- Nialkantheswar Dev & Others, the Committee comprising of Addl. District Magistrate(Gen), Puri and Additional Chief Environmental Scientist & Regional Officer, Odisha State Pollution Control Board, Bhubaneswar along with the Tahasildar, Puri , Dy. Collector, Judicial, Revenue Supervisor, R.I, A.R.I of Bira Harekrushnapur visited the alleged site i.e water body known as "Chandan Pokhari" situated in Mz- Gopinathpur, khata no. 126, Plot No. 564, A.C 0.97dec. kisam- Jalasaya-1 Dist- Puri, Odisha on 19.10.2024 at about 12.45.P.M.

During the visit, the petitioner Sri Madan Mohan Rout, village Gentries like Natabar Rout, Bhimasen Majhi , Biswa Ranjan Behera and Sahadeb Rout were also present. The list of person present during the field visit is enclosed as (Annexure -A).

Allegation: - It is alleged that the water body in question has stated losing its water retention capacity due to uncontrolled pollution and encroachment and is being converted into dumping yard by dumping all kinds of solid and liquid waste of the nearby areas. It is stated that the water body is used not only for farming and fishing purposes but also for religious purpose.

Opinion of the Local Gentries:-

The Committee discussed with the PRI members and village gentries present there. The village gentries have opined that the Chandan Pokhari was used for "Chapa" for the Deities during Chandan Yatra near about 8 to 10 years ago and the pilgrims were also using for taking bath. The local villagers were using the

- 7 -

Chandan Pokhari for bathing purpose. Now it is not used by the local people due to available of pipe water supply in each and every house hold.

Observation:-

The committee observed that the water body is enclosed from three sides by private plots, School and temple premises. Commercial establishment exist on the fourth side along the Bhubaneswar – Puri connecting road near Atharnala Chowk at Puri. It was found that the pond has been fully covered with water hyacinth which restricts the flow of the sunlight and air entering the pond creating an anaerobic condition. Some private houses and private shops are discharging their domestic waste water directly into the pond. They are also dumping the household solid wastes near the pond area. As this area comes under Panchayat jurisdiction and does not comes under Puri Municipality for which the solid waste are not removed regularly. The pond has been severely polluted and it is not in use.

It is a fact that the Chandan Pokhari is not used by Public since last 8 to 10 years. So due to non-use of the said pond, the water is covered with water hyacinth and nobody has taken step for removal of it. It is a fact that the said water body “Chandan Pokhari” belongs to the Deity Sri Sri Nilakantheswar Dev. It may be used for religious purpose by the management of Deity Sri Sri Nilakantheswar Dev.

The Committee suggests that the Chandan Pokhari required immediate renovation.

Recommendation:-

1. The existing hyacinth shall be removed completely from the pond.
2. The private houses and the private shops shall be instructed to stop discharge of the domestic waste water into the pond.
3. The private houses and the private shops shall also be instructed to stop throwing/ dumping of the house hold and the shop solid waste into the pond.
4. The pond shall be desilted, proper lined embankment shall be provided around the pond so that no outside waste enters into the pond.

Deputy Collector Puri
Judicial, Collectorate Puri

True

copy attested

5. The pond shall also be provided with an outlet to release the excess water from the pond to nearby drainage system to avoid over flow to the nearby areas during rainy season.

Moh
19/10/2024
Addl. Chief Environmental Scientist &
R.O, OSPCB, Bhubaneswar

[Signature]
19/10/2024
Tahasildar, Puri

[Signature]
19/10/24
Addl. District Magistrate, Puri

[Signature]
19/10/24
Deputy Collector, Judicial, Puri

Pradeep Kumar Sahoo
Mahan Mohan Rout
Bhimasen Majhi
Biswanjan Behera
Natabar Rout

Three copy attached

[Signature]
19/10/24
Deputy Collector,
Judicial, Collectorate Puri

Annexure 3

**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA.**

OA No. 193 of 2024

IN THE MATTER OF:

Madan Mohan Rout ... Applicant

-Versus-

Nilakantheswar Dev and Ors ... Respondents

INDEX

Sl. No.	Description	Page
01.	COMPLIANCE AFFIDAVIT FILED ON BEHALF OF RESPONDENT No.4.	01-04
02.	The copy of the letter No.4032 dated 27.12.2024 is filed herewith as <u>ANNEXURE-B/4.</u>	05-06
03.	The copy of the proceeding of meeting dated 29.01.2025 is filed herewith as <u>ANNEXURE-C/4.</u>	07-09

Puri

Dt.03.02.2025

Advocate for the Respondents

**PARTHA SARATHI NAYAK, AGA
E.No.O-1076/2003, MOB-9437277043
Email: advparthaohc@gmail.com**



**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA.**

OA No. 193 of 2024

IN THE MATTER OF:

Madan Mohan Rout ... Applicant

-Versus-

Nilakantheswar Dev and Ors ... Respondents

COMPLIANCE AFFIDAVIT FILED ON BEHALF

OF RESPONDENT No. 4 Shashishekhara D.
Notary Govt. of India

I, Sri Siddharth Shankar Swain, aged about 34 years, S/o Subash Chandra Swain, at present working as Collector, Puri At/PO: Puri, Dist-Puri, do hereby solemnly affirm and state as follows:-

1. That I am the Respondent No. 4 in the present O.A. and well acquainted with the facts of the O.A. and competent to swear this affidavit.

2. That the present affidavit is being filed in compliance of the order dated 05.12.2024 passed by this Hon'ble Tribunal.

2. That, in pursuant to the order dated 05.12.2024 passed by the Eastern Zonal Bench, Hon'ble Tribunal, the respondent

Siddharth S. Swain
COLLECTOR, PURI



No.4 under letter No.4032 dated 27.12.2024 requested the Block Development Officer, Sadar, Puri to consult with the trustees of Sri Nilakantheshwar Dev, PRI members, households and shops around the "Chandan Pokhari" and to take step to implement the order of the Hon'ble Tribunal. The Hon'ble Tribunal vide order dated 05.12.2024 was pleased to directed to ensure implementation of the recommendations of the Inspection Committee (Consisting of Addl. Chief Environmental Scientist & Regional Officer, SPCB, Bhubaneswar and Additional District Magistrate, Puri)

The copy of the letter No.4032 dated 27.12.2024 is filed herewith as

ANNEXURE-B/4.

4. That the Block Development Officer, Puri after informing all the trustees of Sri Nilakantheshwar Dev, PRI members, house owners and shopkeepers around the Chandan Pokhari has conducted a meeting on 29.01.2025 at 3.00 P.M in presence of members of Trust of Sri Nilakantheswar Dev Temple, Gopinathpur local gentries, local Sarapanch and PEO, Gopinathpur in his office chamber. The matter was discussed in detail in the said meeting and the following decision was taken.

Signature



Siddhant S. Swain

COLLECTOR, PURI

- a. Weeding and De-siltation of "Chandan Pokhari" is to be done.
- b. Construction of guard wall is to be made to protect the "Chandan Pokhari".
- c. Construction Steps is to be done.
- d. Outlet drainage Channel and Culvert is to be constructed for discharge of water to Musa River.
- e. Tahasildar, Puri has been requested to conduct enforcement drive to stop drainage of waste water drainage by households and shop keepers to Chandan Pokhari.
- f. The estimate of the above projects is to be prepared by the Gopinathpur Gramapanchayat.
- g. The temple and it's properties are under Endowment. So Trust is to be requested to obtain necessary permission and the trust will place fund to Block Development Officer, Puri for execution of above works.

Siddhant S. Swain
COLLECTOR, PURI

The copy of the proceeding of meeting dated 29.01.2025 is filed herewith as ANNEXURE-C/4.

5. That the deponent craves leave of this Hon'ble Tribunal to file further affidavit if so necessary.

Chinnu



6. That the facts stated in this compliance affidavit are true to the best of my knowledge and based on records.

Identified by

Heer 02-25
Advocate

Siddharth S Swain

DEPONENT
COLLECTOR, PURI

VERIFICATION

I, Sri Siddharth Shankar Swain, aged about 34 years, S/o Subash Chandra Swain, at present working as Collector, Puri do hereby solemnly affirm and verify the contents of paragraph are true to my knowledge and that I have not suppress any material facts. I sign this verification at my office on ~~1~~ 3rd February 2025.

SL. No. *48*.....

Dated *03.02.25*

Puri

Dt: 03.02.2025

Siddharth S Swain

VERIFICANT
COLLECTOR, PURI

CERTIFICATE

Due to non-availability of cartridge papers white thick papers used.

Partha Sarathi Nayak

PARTHA SARATHI NAYAK, AGA
E.No.O-1076/2003, MOB-9437277043

Solemnly Affirms & Signed
before me on this *03*.....

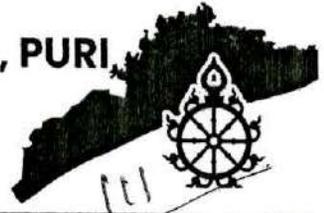
day of 2025 at *Puri* in the presence of *Heer*
Notary Govt. of India





40-8-
ଜିଲ୍ଲାପାଳ ଏବଂ ଜିଲ୍ଲା ମାଜିଷ୍ଟ୍ରେଟ୍ କାର୍ଯ୍ୟାଳୟ, ପୁରୀ
OFFICE OF THE COLLECTOR & DISTRICT MAGISTRATE, PURI

Tel: 06752- 222033 (R) 222034 (O) Fax No. : 223939
 Website: www.puri.nic.in, E-Mail: dm-puri@nic.in
 e-mail ID - : judicialpuri2023@gmail.com



Letter No. 4032/Judl dt- 27.12.24

To

The Block Development Officer, Sadar Block Puri.

Annexure-10/11

Sub-:

OA No. 193 of 2024/EZ filed by Sri Madanmohan Rout -Vrs- Sri Sri Nilakantheswar Dev & Others before the National Green Tribunal, Eastern Zone Bench, Kolkata.

Sir,

In inviting a reference to the subject cited above, I am to enclose herewith the copy of order dtd- 05.12.2024 of the Hon'ble National Green Tribunal, E.Z. Bench, Kolkata passed in OA No. 193 of 2024/EZ filed by Sri Madanmohan Rout -Vrs- Sri Sri Nilakantheswar Dev & Others before the National Green Tribunal, Eastern Zone Bench, Kolkata and to say that the Hon'ble Tribunal has directed to implement the recommendation of the inspection committee (consisting of Addl. Chief Environmental Scientist & Regional Officer, SPCB, Bhubaneswar and Additional District Magistrate, Puri).

You are therefore requested to consult with the trustees of Sri Nilakantheswar Dev, PRI members, Local gentries, Households and shops around the "Chandan Pokhari" and take steps to implement of the order of the Hon'ble Tribunal, Odisha, and report compliance by dt 15.01.2025 for onward transmission to the Hon'ble National Green Tribunal as desired.

This may please be treated as **Extremely Urgent**.

Yours faithfully,

SL

Collector, Puri

Memo No. 4033

/Judl dt- 27.12.24

Copy along with enclosures forwarded to the CDO-cum- EO, Zillaparishad, Puri for information and necessary action. He is also requested to ensure for timely implementation of order of the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.

True copy attested

Deputy Collector,
Judicial, Collectorate Puri

SL

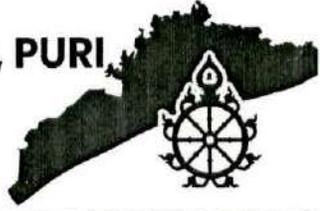
Collector, Puri

2024
27.12.24



ଜିଲ୍ଲାପାଳ ଏବଂ ଜିଲ୍ଲା ମାଜିଷ୍ଟ୍ରେଟ୍ କାର୍ଯ୍ୟାଳୟ, ପୁରୀ
OFFICE OF THE COLLECTOR & DISTRICT MAGISTRATE, PURI

Tel: 06752- 222033 (R) 222034 (O) Fax No. : 223939
Website: www.puri.nic.in, E-Mail: dm-puri@nic.in



Memo No. 4034

/Judl dt- 27.12.24

Copy forwarded to the Advocate General, Odisha, Cuttack for favour of information and necessary action.

sl
Collector, Puri

Memo No. 4035

/Judl dt- 27.12.24

Copy forwarded to the Sub- Collector, Puri for favour of information and necessary action.

sl
Collector, Puri

True copy attested

Deputy
Deputy
Judicial Collector Puri





ପଞ୍ଚାୟତ ସମିତି କାର୍ଯ୍ୟାଳୟ
ପୁରୀ ସଦର, ପୁରୀ

OFFICE OF THE PANCHAYAT SAMITI
PURI SADAR, PURI

ପାଟଳ ସାହି ରୋଡ, ପୁରୀ 113
୭୫୨୦୦୨
Water Works Road, Puri
752002
ori-bpuri@nic.in
ori.bpuri@gmail.com

3/1/25

NO. 451 Date.- 29-01-2025

PROCEEDING OF THE MEETING REGARDING IMPLEMENTATION OF ORDERS OF
HON'BLE NGT IN OA NO.193 OF 2023/EZ

A meeting was held on 29.01.2025(wednesday) at 3.00 PM regarding implementation of orders of Hon'ble NGT in OA No 193 of 2024/EZ. filed by Sri Madan Mohan Rout Vrs- Sri Sri Nilakantheswar Dev and others. The members of trust of Sri Nilakantheswar Dev Temple, Gopinathpur local gentries, local Sarapanch and PEO were present. Attendance list is enclosed at Annexure- "A"

At first the directions of Hon'ble NGT in the referred case was read out by ABDO, Puri Sadar. It was learnt during discussion that the above temple and its assets /property are under endowment . It was decided that estimate of following work shall be submitted by Gopinathpur Gram panchayat at an early date:

1. Weeding and De-siltation of the Chandan Pokhari, Gopinathpur
2. Protection of bandha by construction of guard wall.
3. Construction of steps.
4. Construction of outlet drainage Channel and Culvert for discharge to Musa river.

Further, Tahsildar, Puri is requested to conduct enforcement to stop waste water drainage by households and shops to Chandan Pokhari.

Upon receipt of estimates the trust shall be requested to place the funds for execution of work with Puri Sadar Block.

Further, the interim trust is requested to obtain necessary permission for execution of work.

The above decision must be implemented immediately for implementation of order of Hon'ble NGT.

True copy attested

[Signature]
Deputy Collector,
Judicial, Collectorate Pur

[Signature]
29/01/25
Block Development Officer,
Block Development Officer-
Puri Sadar

Memo No. 452 Date:- 29/1/2015

Copy to

1-Sarapanch/PEO/JE/AEE/ADEO of Gopinathpur GP/ DA Dev. Puri Sadar Block.

2- Tahasildar Puri

3-Sub-Collector Puri-cum-Interin Trustee,Shri Nilakantheswar Dev Trust.

4- CDO-cum-EO,Zilaa Parishad, Puri.

5- Collector, Puri

For information & necessary action.

True copy attested


Deputy Collector
District Collector, Puri


Block Development Officer,
Block Development Officer,
Puri Sadar

Annex 'A'

Attendance of Meeting regarding implementation of recommendations of inspection Committee as per orders of Hon'ble NGT, Eastern Zone Bench, Kolkata & OA No. 193 of 2024/EZ filed by Sri Madanmohan Rout -vrs- Sri Sri Nilakantheswar Dev & Others

Date : 29.01.2025

SL No.	Name	Designation	Contact No.	Signature
1.	Bhima San Malhi	Member	9668051090	B. Malhi 29.01.2025
2.	Natabar Rout	Member	8249586917	N. Rout 29.01.2025
3.	Madan Mohan Rout	Member	7008946167	Madan Mohan Rout
4.	Biswanarain Behera	Member	9937158430	B. Behera
5.	Manoranjan Behera	IC HPDO	7978354564	M. Behera 29.01.2025
6.	Debanmitra Padhan.	PEO	9348612379	D. Padhan 29.01.2025
7.	Malaya Kumar Mondal	JE	9437882770	M. Mondal 29.01.2025
8.	Sambhu Satpathy	ADO	7978648478	S. Satpathy 29.01.2025
9.	Prabha Kumar Padhan	R-S	7653063333	P. Padhan
10.	Schoder Rout		9387452782	S. Rout
11.	Manoj Behera	ADO	8328997580	M. Behera 29.01.2025

True copy attested

Manoj Behera
29.01.2025

Official Collectorate Pur

45

5

OFFICE OF THE SUB-COLLECTOR, PURI

Email: subcollectorpuri@gmail.com Phone: 06752222059

Letter No. 3681 Dated. 02/04/2025

To,

ANNEXURE 4

The Commissioner of Endowments,
Odisha, Bhubaneswar.

Subject: handing over of possession of the landed properties of the Deities Gopinath Dev & others at Gopinathpur Sasan, Puri.

Ref: Letter No.3507 dtd 27.03.25 of this office and order no.8259(3)/416-G.P(M) Dated 21.09.24 of the Office of the Commissioner of Endowments, Odisha, Bhubaneswar.

Sir,

In inviting a reference to the subject cited above and in enclosing the proceeding of the meeting held by the members of the interim trust board and others on dated 27.03.2025 in pursuance of orders of Hon'ble NGT in OA No. 193 of 2024/EZ in the matter of cleaning of Chandanpokhari at Gopinathpur Sasan, Puri I am to request you to take necessary steps in pursuance of Provisions of Sections 25 and 68 of Odisha Hindu Religious Endowment Act, 1951 for eventual eviction of unauthorized encroachers who have encroached parts of the pond.

It is further requested to move a proposal to the competent authorities in the Government to bring an amendment to the OHRE Act, 1951 in line with Section 16-A of Shree Jagannath Temple Act, 1955.

Moreover, the interim trust board may be authorized to incur expenses from the fund of the deity for de-siltation of the pond as well as for construction of the lined embankment around the pond in order to comply the order of the Hon'ble NGT.

Phone
02/04/25

Sub-Collector, Puri

Memo No. 3682 /Date: 02/04/2025

Copy to BDO, Puri Sadar/ IIC, Puri Sadar PS for information and necessary action.

Phone
02/04/25

Sub-Collector, Puri

VISIBLE COPY OF ANNEXURE 4

OFFICE OF THE SUB-COLLECTOR, PURI

Email- Subcollectorpuri@gmail.com Phone 0675222059

Letter NO- 3681 Dated 2/04/2025

To

The Commissioner of Endowments

Odisha, Bhubaneswar

Sub- Handing over the possession of the landed properties in the deities Gopinath Dev and others at Gopinathpur Sasan Puri

Ref- Letter No. 3507 dtd 27/03/2025 of this office and order No. 8259(3)/416-GP(M) Dated 21.0.2024 of the Office of Commissioner of Endowments, Bhubaneswar

Sir,

I am inviting reference to subject cited above and in enclosing the proceeding to the meeting held by interim trust board and others on dated 27.03.2025 in pursuance to the order of Hon'ble NGT in OA 193 OF 2024/ez in the matter of cleaning of Chandan Pokhari at Gopinathpur Sasan Puri, I am to request you to take necessary steps in pursuance to Section 25 and Section 68 of Odisha Hindu Religious Endowments Act, 1951 for eventual eviction of unauthorized encroachers who have encroached part of the pond.

It is further requested to move a proposal before competent authorities in government to bring amendment to the OHRE Act, 1951 in line of Section 16A Shree Jagannath Temple Act, 1955

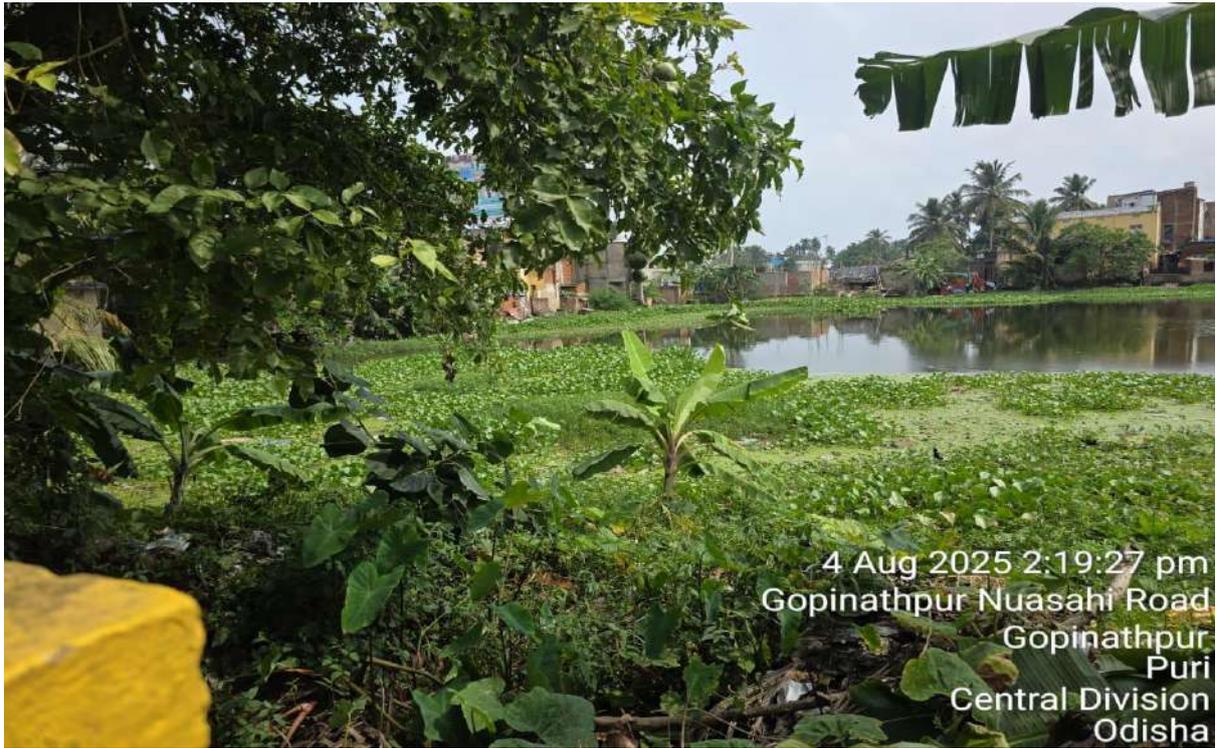
Moreover interim trust board may be authorized to incur expenses from the fund of deity for desiltation of the pond as well as for the construction of the lined embankment around the pond in order to comply with the order of the Hon'ble NGT

Memo No. 2682 Date 2/04/2025

Copy to BDO Puri Sadar/IIC Puri Sadar for information and necessary action

Annexure 5





4 Aug 2025 2:19:27 pm
Gopinathpur Nuasahi Road
Gopinathpur
Puri
Central Division
Odisha

VAKALATNAMA

IN THE NATIONAL GREEN TRIBUNAL ESATERN

ZONE;KOLKATA

OA. 193 Of 2025

Between

Execution No _____ *of 2025*

Madanmohan Rout ... Petitioner

Versus

... Opp.Parties

State of Odisha and ors.

Know all men by these presents, that by Vakalatnama. I/we,

Madanmohan Rout S/o Late Laxmidhar Rout At/PO- Gopinathpur PS- Puri Sadar Puri-752002Plaintiff/Defendant/Appellant/Respondent/ Petitioner/ Opposite Party in the aforesaid Suit/Appeal/ Case do hereby appoint and retain, **AFRAAZ SUHAIL**,

,Advocates, to appear for me/us in the above case, and to conduct and prosecute (or defend) the same and all proceedings that may be taken in respect of any application connected with the same or any decree or order passed therein including all applications for return of documents or receipt of any moneys that may be payable to me/us in the said case and also in applications for review in appeals under Orissa High Court Order and in applications for leave to appeal to Supreme Court, I/we authorize my/our Advocate(s) to admit any compromise lawfully entered in the said case.

Dated ~~7/09/2025~~ *7/09/2025*Received from the executant(s)
through certify that I hold no
brief for the other side,
satisfied and accepted*Madanmohan Rout*

SIGNATURE OF THE EXECUTANT(S)

*Afraaz Suhail***AFRAAZ SUHAIL**Advocate
O/367/2017
9040535655

Email- afraazsuhail4@gmail.com